

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT
RAJYA SABHA
UNSTARRED QUESTION NO. 113
TO BE ANSWERED ON 29.01.2026**

PUBLISHING OF REPORTS UNDER MINIMUM WAGES ACT

113. SHRI MALLIKARJUN KHARGE:

Will the Minister of Labour and Employment be pleased to state:

- (a) whether it is a fact that the reports under the Minimum Wages Act, 1948 for the years 2022 and 2023 has not yet been published;**
- (b) if so, the reasons therefor and if not, the details thereof;**
- (c) whether it is also a fact that the reports for the years 2020 and 2021 were published with delay and if so, the reasons therefor;**
- (d) whether minimum wages for agriculture in several States have not been revised since 2014-15; and**
- (e) if so, the reasons therefor, State-wise and if not, the details thereof?**

ANSWER

**MINISTER OF STATE FOR LABOUR AND EMPLOYMENT
(SUSHRI SHOBHA KARANDLAJE)**

(a) to (e): The report under the Minimum Wage Act, 1948 upto years 2022 have been published and report for 2023 is under finalization. The provisions of the Minimum Wages Act 1948, apply to workers in scheduled employments including Agriculture under the respective jurisdiction of Central Government and State Government. Further, the provisions of the Minimum Wages Act 1948, have been subsumed under the Code on Wages 2019, which has been made effective from 21.11.2025. The Code of Wages, 2019 empowers both Central and State Governments as appropriate governments to fix, review and revise the minimum rates of wages for the establishments falling within their respective jurisdiction.
